

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3938 of 2020

Jatan Yadav @ Ramjatan Yadav ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Shravan Kumar, Advocate

For the State : Mr. Ravi Prakash, Spl.P.P.

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Order No. 02

Dated 29<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective sides.

The petitioner is an accused in connection with Kunda P.S. Case No. 12 of 2020.

The petitioner was suspected to be involved in opium cultivation.

The petitioner is in custody since 20.05.2020 and has been implicated merely on suspicion.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge-cum-Special Judge (NDPS), Chatra in connection with Kunda P.S. Case No. 12 of 2020.

(RONGON MUKHOPADHYAY,J.)